

e-File No.02/01/2021-CL-V  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan,  
Dr. R. P. Road, New Delhi-110001.

Dated: 30<sup>th</sup> June, 2021

To  
The DGC<sup>o</sup>A,  
All Regional Directors,  
All Registrars of Companies,  
All Stakeholders.

**Subject: Relaxation of time for filing forms related to creation or modification of charges under the Companies Act, 2013- Extension of time- reg.**

Sir/Madam,

In continuation of this Ministry's General Circular No.07/2021 dated 03.05.2021 on the captioned subject cited and after due examination of the requests received from stakeholders, it has been decided to substitute the figures "31.05.2021" and "01.06.2021" wherever they appear in the said circular with the figures "31.07.2021" and "01.08.2021" respectively.

2. The other requirements as mentioned in the said circular shall remain unchanged and this Circular shall be without prejudice to any belated filings that may have already been made alongwith additional fees/*advalorem* fee.
3. This issues with the approval of the competent authority.

Yours faithfully,

  
(KMS Narayanan)  
Deputy Director (Policy)

Copy forwarded for information to:-

1. e-governance section and web contents officer to place the circular on MCA website and
2. Guard file.